

(b) No, Sir.

(c) Does not arise.

(d) and (e) The matter regarding continuing the present facilities to the sugar mills in the wake of delicensing of Sugar Industry is under consideration of the Government.

[English]

Revision in Prices of Decontrolled Products

380. DR. PRABHA THAKUR :

DR. T. SUBBARAMI REDDY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the oil refining public sector undertakings have announced revision in prices of decontrolled petroleum products;

(b) whether prices reduction in the deregulated areas of the petroleum sector has been done in the wake of phased dismantling of the administered prices mechanism;

(c) if so, the prices of naphtha and other products after this price decontrol; and

(d) the extent to which decontrol of petroleum products is likely to be benefited to the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) Yes, Sir. The prices of decontrolled petroleum products are now fixed by the oil companies on market consideration. The ex-storage point prices (excluding duty etc.) of naphtha and some of the other products after decontrol, as fixed by the oil companies w.e.f. 1.4.1998, are as under :

		W.E.F. 1.4.98	W.E.F. 01.8.98	W.E.F. 1.10.98	W.E.F. 17.11.98
Naphtha	Rs./MT	7072	6820	6820	7475
LSHS	Rs./MT	5071	5010	5410	5970
FO	Rs./KL	4801	4670	5050	5570
LDO	Rs./KL	7201	7200	7200	7200

Recasting of Constitution

381. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any political call for recasting of Constitution has been made;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) The National Agenda for Governance provides for the appointment of a Commission to review the Constitution of India in the light of the experience of the past 50 years and to make suitable recommendations. The Government has not taken any decision in the matter so far.

W.H.O. Assistance for Health Services

382. PROF. P.J. KURIEN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Health Organisation has called for a firm commitment by the developed countries in order to achieve the goal of Universal access to quality and affordable reproductive health services;

(b) if so, whether any concrete World Health Programme of WHO has been prepared;

(c) if so, whether WHO has provided sufficient funds to India for this purpose; and

(d) if so, the total amount provided/proposed to be provided alongwith the schemes that are likely to be undertaken ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (d) Reproductive health is one of the five priority areas of the WHO Collaborative programme activity with National Governments, supported by them both financially and technically. Under the collaborative programme for the biennium 1998 and 1999, an allocation of \$2.3 million has been made available to the Department of Family Welfare for training, upgrading of facilities and capacity building for RCH. These funds are for bridging critical gaps and supplement the RCH programme under implementation, for reducing the mortality and morbidity levels among women and children.

China Delegation for Birth Control Programmes

383. SHRI VILAS MUTTEMWAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a delegation from China has visited India in an effort to make the country's birth control programmes a success;

(b) if so, the details thereof;